

ORISSA ACT 15 OF 2010

***THE ORISSA EDUCATION (AMENDMENT) ACT, 2010**

[Received the assent of the Governor on the 31st October, 2010
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dated the 11th November, 2010 (No.1855)]

AN ACT FURTHER TO AMEND THE ORISSA
EDUCATION ACT, 1969.

BE it enacted by the Legislature of the State of Orissa in the
Sixty-first Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Education (Amendment)
Act, 2010.

Amendment
of
section 7-C.

2. In section 7-C of the Orissa Educational Act, 1969, in sub-
section (5), for clause (a) the following clause shall be substituted,
namely:—

Orissa Act
15 of 1969.

“(a) Upper Primary Schools imparting instructions or courses
prescribed by the State Government to standards or classes
VI and VII or Sanskrit Tolls imparting equivalent courses
and Madrasas imparting equivalent courses in standards
or classes from I to VII or any one or more of such classes.”.

*[For the Bill, See *Orissa Gazette* Extraordinary dated the 9th March,
2010 (No.324) [I Legis-30/ 2009]